

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 607  
IB-591/ND/2022  
IA/4412/ND/2022

**IN THE MATTER OF:**

**M/s. Tuf Metallurgical (P) Ltd.**

**...PETITIONER**

**Vs.**

**Mr. Gautam Agrawal**

**...RESPONDENT**

**Section**

**U/s 9 of IBC, 2016**

**Order delivered on 22.04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

**:**

**For the Respondent**

**:Mr. Mohit Nandwani Adv**

**ORDER**

None appears on behalf of the Petitioner at the time of hearing of the matter. Ld. Counsel for the Personal Guarantor is present and submitted that the original matter is still pending before Hon'ble Chhattisgarh High Court, regarding the CIRP against the Personal borrower and against one of the order of the Hon'ble High Court, the matter is also pending before the Hon'ble Supreme Court of India. In view of this, list the matter on **28.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**